

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCIVIL APPEAL NO(S). 8401-8404/2019GRASIM INDUSTRIES LIMITED (EARLIER ADITYA BIRLA
CHEMICAL INDUSTRIES LIMITED)

Appellant(s)

VERSUS

ASHWANI KUMAR DUBEY & ORS.

Respondent(s)

[ONLY IA NO. 282477/25 IS LISTED UNDER THIS ITEM]
IA No. 282477/2025 - PERMISSION TO FILE APPLICATION FOR DIRECTION

Date : 17-02-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE MANMOHANFor Appellant(s) Mr. C. Aryama Sundaram, Sr. Adv.
Mr. Rajat Jariwal, Adv.
Ms. Aayushi Khurana, Adv.
Ms. Anushka Awasthi, Adv.
Mr. Manish Barua, Adv.
M/s Trilegal Advocates On Record, AORFor Respondent(s) Mr. Tahir Ashraf Siddiqui, AOR
Mr. Kartikey Sahai, Adv.

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Anupam Misra, Adv.UPON hearing the counsel the Court made the following
O R D E R

1. Pursuant to order dated 09.12.2025, a compliance affidavit has been filed on behalf of the Central Pollution Control Board (for short "CPCB"). The compliance affidavit offers multiple options for on-site/off-site disposal of waste.

2. Shri Sundaram, learned senior counsel representing the appellant-Company, on instructions, submits that the appellant-company is willing to opt for Option-1 as stated in paragraph 3 F II(c) at page 9 of the affidavit and is ready to extend full cooperation to any agency shortlisted by CPCB.
3. The option opted by the appellant-company envisages disposal of hazardous waste of about 1,10,000 MT at an estimated cost of Rs.128 crores.
4. CPCB's affidavit indicates that to carry out the work related to disposal of the waste an accredited agency will have to be short-listed in consultation with UPPCB.
5. Shri Pradeep Misra, learned counsel representing UPPCB, submits that UPPCB shall provide all cooperation and assistance as may be required by CPCB and therefore, the work may be carried out under the supervision and control of CPCB.
6. Having regard to the above, we deem it appropriate to require CPCB to prepare a memorandum containing all steps required for disposal of the identified hazardous waste. Those steps must include shortlisting of an accredited agency competent to carry out the work. The memorandum shall also include modalities *qua* payment and estimated time-schedule within which each of the required steps would be carried out. Payment schedule disclosing estimated amount(s) required to be

paid by the appellant-company for the proposed steps including the stages at which such payment is required to be made shall also be detailed in the memorandum. In case cooperation/ clearances is/ are required from any Government department, be it Union or State, it shall be specified so that whole process is completed without delay. Needless to add that memorandum so prepared would be in consultation with UPPCB.

7. Such affidavit including memorandum shall be filed within three weeks.
8. List this matter on 11.03.2026 by which date affidavit in terms above including the memorandum shall be filed by CPCB.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)